

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 6
(IB)-25(PB)/2018

IN THE MATTER OF:

ICICI Bank Limited

.... Petitioner/Applicant

Vs.

ESSAR Power Jharkhand Ltd.

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (Liq.)

Order delivered on 05.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Respondent : Adv. Sumesh Dhawan, Adv. Rajeev Kumar, Adv.
Ankita Bajpai

For the Liquidator : Adv. Abhishek Anand, Adv. Sanampreet Singh,
Adv. Shivani Sharma

ORDER

IA-2343/2021, IA-3107/2020 & IA-1536/2022

Mr. Abhishek Anand, Ld. Counsel for the Liquidator appears physically.

Mr. Sumesh Dhawan, Ld. Counsel for the Respondent in IA-2343/2021
& IA-3107/2020 appears physically.

In the meanwhile, Ms. Paroma Sengupta, Ld. Counsel representing Mr. Samrat Chaudhary, Ld. Counsel for Central Warehousing Corporation appears through VC and seeks liberty to number another application having Diary No.0710102089362023 and she also states that she is filing her Vakalatnama in that application and she wants another date for numbering the same and arguing this matter.

At her request and by consent of all parties, list the matter **on 26.02.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)